

been constructed in Arkanam Engineering Workshop area. One more building is in progress.

(b) The five buildings mentioned in reply to (a) above were completed during the period April, 1965 to November 1966, but the connected works, like roads, drainage, watering arrangements etc. have not yet been completed.

(c) Only part of the original shops has so far been moved to the new buildings. Shifting of the machinery from the old Shops and rearranging them in the new Shops is in progress.

(d) The Shops could not be moved completely to the new buildings due to the necessity for phasing the transfer of machines from the old to the new buildings without dislocating or interfering with the existing production. In the case of the buildings, beyond the kutchra road outside the western compound wall of the existing Workshops, the delay was also due to a writ petition filed by the Indian Hume Pipe Co. located nearby, on their right to use the kutchra road. This writ petition was settled out of Court only in March, 1967.

Indian Institute of Handloom Technology, Salem

3460. Shri S. K. Sambandhan: Will the Minister of Commerce be pleased to state:

(a) the number of students admitted in the Indian Institute of Handloom Technology at Salem each year;

(b) the method and manner of selection for admission;

(c) the number of students that have passed out of this institute;

(d) whether Government have made any assessment as to the number of students who passed each year from this Institute and have secured employment; and

(e) if so, the details thereof?

The Deputy Minister in the Ministry of Commerce (Shri Shah Qureshi):

(a) Forty for Diploma course and eight for short term course.

(b) Selection is made by a Committee consisting of the Principal of the Institute, representatives of State Government and Weavers Service Centres, after interviewing the candidates.

(c) 196 till 1966.

(d) Yes, Sir.

(e) The following statement gives the employment position of Diploma holders State-wise as intimated by them:

Name of the State	No. of candidates passed the Diploma	No. of candidates employed
Madras	46	32
Andhra Pradesh	28	18
Mysore	12	7
Maharashtra	6	6
Kerala	10	4
Pondicherry	3	1
Gujrat	1	—
TOTAL	106	68

Others have not furnished any information.

Power Production at Neiveli

3461. Shri S. K. Sambandhan: Will the Minister of Steel, Mines and Metals be pleased to state:

(a) the quantum of power produced at present at Neiveli;

(b) whether Government are aware that the production has not reached the maximum; and

(c) if so, the reasons therefor?

The Minister of Steel, Mines and Metals (Dr. Chhanna Reddy): (a) The quantum of power generated from 14th April, 1967 to 23rd May, 1967 in the Neyveli thermal power station, the present installed capacity of which is 400 MW, was 187.29 million KWHrs. (net).

(b) All the seven Units of this power station—six Units of 50 MW each and one Unit of 100 MW—are at present working at full capacity at normal load factor subject to shutdown for maintenance.

(c) Does not arise.

Issue of Import Licences

3462. Dr. Eanan Sen: Will the Minister of Commerce be pleased to state:

(a) the number of import licences issued during 1966-67 and how many of them have been utilised; and

(b) whether there is any link between the firms doing import and export business?

The Minister of Commerce (Shri Dinesh Singh): (a) The total number of import licences issued during the year 1966-67 was 1,57,167. The information regarding utilization is available only in respect of a few categories of licences.

(b) A link between exports and imports exists in the Import Policy for Registered Exporters, under which import replenishment is provided to Registered Exporters (or their nominees) who are manufacturers, against exports made of certain specified items.

Removal of Control on Price of Cotton

3463. Shri M. Amersey: Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the prices of controlled varieties of cloth are periodically raised on the basis of

price variations in materials, labour, cost and other services; and

(b) if so, whether Government propose to apply the same principle to raw cotton price variations and remove the ceiling price on cotton?

The Minister of Commerce (Shri Dinesh Singh): (a) Yes, Sir.

(b) Prices of cotton are reviewed before the commencement of the cotton season and statutory floor and ceiling prices are fixed having regard to relevant factors. The price policy for the ensuing season is under consideration.

State Trading Corporation

3464. Shri Yashpal Singh:
Shri S. C. Samanta:
Shri Ram Kishan Gupta:
Shri M. Meghachandran:

Will the Minister of Commerce be pleased to state:

(a) whether the State Trading Corporation proposes to enter into some new fields of exports and imports during 1967-68; and

(b) if so, details thereof?

The Minister of Commerce (Shri Dinesh Singh): (a) and (b). The State Trading Corporation is constantly endeavouring to expand foreign trade and build up new lines of export to the various markets, which are not moving on their own, as well as to further—the export of traditional items to non-traditional markets. In so far as imports are concerned the State Trading Corporation arranges imports of capital goods and industrial raw materials at international prices from diverse sources of supply and of certain scarce commodities required for the country's economic and industrial development. It also arranges for the import of commodities as may be exclusively entrusted to it from time to time by Government.